

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

1. IA 3555/2024 in C.P. (IB)/03(MB)2017

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
HON'BLE MEMBER (T)

**SHRI KULDIP KUMAR KAREER**  
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2024**

**NAME OF THE PARTIES:-** Manish Gupta  
**IN THE MATTER OF**  
VIP Finvest Consultancy Pvt Ltd  
V/s  
Bhupen Electronic Ltd

**Section: Sec 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 3555 of 2024**

Present:- Counsel, Jyoti A Singh a/w Sakil Ansari appeared for the Applicant/  
Liquidator.

This Application is filed by the Liquidator seeking an extension of the Liquidation period by six months i.e. from 24.07.2024 till 23.01.2025. It has been stated in the present Application that the auction of one of the properties belonging to the Liquidation process is likely to be finalized and apart from that, three Applications are also pending for adjudication, as stated in para 31 of the Application, which will also take some more time for final disposal. Having considered the facts and circumstances mentioned in the present Application, we deem it appropriate to grant six months extension as prayed for in the Application. Hence, the Liquidation period is extended by six months i.e. from 24.07.2024 till 23.01.2025. Accordingly, **IA 3555 of 2024** is **allowed** and **disposed of** in the aforesaid terms.

Sd/-  
**ANIL RAJ CHELLAN**  
Member (Technical)

*ANKIT*

Sd/-  
**KULDIP KUMAR KAREER**  
Member (Judicial)